होगी तो वह भी आयेगी, सभी की श्रायेगी। मेरा भ्रपना स्याल था कि जब श्रापके नुमाद्दे वहां पर बंके थे तो किंर एतराज नही उठाना चाहिए था।

श्री घ्रार० बी० बड़े (गरगोन) : हमारे पांडे जी ने मंजूर किया है इसलिए हमे कोई आपत्ति नही है।

म्रध्यक्ष महोदर : फिर रनको यहां पर नही उठाना चाहिए था । लीडरों का फैसला होता है लेकिन ये यहा पर उठकर खड़े हो जाते है ।

MR. SPCAKER I shall now put the motion moved by Shri Raj Bahadur, as modified, to the vole of the House.

The question is :

- That this House do agree with the I ifth Report of the Business Advisory Committee presented to the House on the 17th November, 1971, subject to the modification that against item (27) of paragraph 2 of the Rcport, for "Monday, the 2Ind Novernber, 1971" "I uesday, the 23rd November, 1971" be substtuted.

The motion was adopted.
12.53 hrs.

FORWARD CONTRACTS (REGULATION) AMENDMENT BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHIRI MOINUL HAQUE CHOUDHURY) : Sir, I move for leave to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952.

MR. SPEAKER : The question is :
"That leave be granted to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952."

The motion was adopted.
SHRI MOINUL HAQUE CHOUDHURY : Sir, I introsuce the Bill.
12.54 hrs.

## STATEMENT RE. FORWARD CONTRACTS (REGULATION) AMENDMENT ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : Sir, I lay on the Table a copy of the explanatory statement (Hındi and English versions) giving reasons for immediate legislation by the Forward Contracts (Regulation) Amendment Ordinance, 1971, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## COMMISSIONS OF INQUIRY (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Sir, I move for leave to introduce a Bill to amend the Commissions of Inquiry Act, 1952.

MR. SPEAKER : The question is :
"That leave be granted to introduce a Bill to amend the Commissions of Inquiry Act, 1952."

The motion was adopted.
SHRI RAM NIWAS MIRDIIA: Sir, I introduce the Bill.

## 1255 hrs.

MOTION RE. ELEVENTH REPORT OF THE COMMISSIONER FOR LI VGUIS IIC MINORITIES -Cond.

MR. SPEAKFR : Shri Mohapatra to continue his speech. He is absent. Shri Sambhals.

भी इसहाफ सरभ गी (ध्रमरोहा) : सदर साहृब यह लिसानी अकिलयतों के कमिइनर साहब की 144 सफे की रिपोर्ट हमारे सामने है। कमिइनर साहब की हम बहुत इज्जत करते हैं घ्रोर हम समभने है कि उन्होंने मेहनत की है, बड़ी

[^0][श्री इसहाक सम्भलो]
दोड़-घूप की है लेकिन रिपोर्ट पढ़ने के बाद बड़ी भायूसी होती है। इसमें जा बजा यह लिखा गया है कि ये फंसले किये गये, के फँसले किये गये, ये भारंर जारी दिये गए लेकिन देबने की बात यह है कि उन फैसलों और उन भार्डरंस पर अमल-दरामद भी हुप्रा या नहीं। हमें अफसोस के साथ कहना पह़ता है कि भगर अमल-दरामद के लिए हम देखें तो लिग्वीस्टिक माइनारिटीज के बारे में सूतों की सरकारों ने घ्रोर बुद हमारी सेन्ट्रल गवर्नमेंट ने जितनी मुर्जरियाना खामोरी भ्रौर जितनी लापरवाही बरती हैं वह शायद किसी दूसरे मसले में देखने को नहीं fिलेगी। हिन्दुस्तान की सबसे बड़ी उनूं स्पोकित लिग्वीस्टिक माइनारिटी की जिस तरह् से ह्कतलपी की गई है वह तो मैं भ्रजं कल्लाग लेकिन मैं यह कहना घाहता हूं कि छोटी-छोटी माइनारिटीज की तकलीफे दूर करने में कोई ज्यादा दुखवारी का सामना नहीं होता था उनको भी नजर्द्दाज किया जा रहा है। इसमें लिखा गया कि जहां पर दस बच्चे होंगे उनके वासने उनकी मादरी भाषा में तालीम का इन्तजाम किया जायेगा, जहां चालीस बच्चे होंगे एक जबान के जानने वाले उनके लिए क्लास सोला जाप्रेगा लेकिन में जानना चाद्दृता हूं कि कमिशनर साहब ने यह भी जानने की तकलीक गवारा की या नहीं कि इसपर श्रमल दरामद है या नहीं ? में भर्ं करना चाहता हूं कि अबतक जहां कहीं कुष श्रमल दरामद्र था, बाज जगह उनको भी खर्म किया जा रहा है। विहार के स्थूलों कालेजों में मगघ यूनिवर्वसटी में आप देजें कि भबतक वहां यह था कि जो स्दूडेन्ट बगाली में जबाब लिखना चाहते थे, उड़िया में जवाब लिखना चाहते थे, उद्वँ में जवाब लिखना चहते ये उनको उसकी इजाजत होती थी। ... (घ्यकषान) लेकिन निहायत क्रफसोस की बात है मगध यूनिर्वस्सटी में किसने निर्णाय किया-मेरे भाई ने फर्माया कि निएांय किया-

किसने निएांप किया यूनिवस्सटी एपारिटीज ने निएांय किया, गाईज़यन्स ने निएांय नहीं किया। मगघ यूनिवसिटी में शन तीनों जवानों में जवाब देने का सिलस्सला खत्म किया गया। यहा बगला स्वीकिंग माइनारिटीज वे इन वारे में सवाल उठाया, उड़िसा स्पीकित माइनारिटीज ने सत्राल उटाया, धी fितामरिा पारायायही ने सवाल उआया, धी रामावतार शासत्री ने इस बारे में सवाल उठाया तो कुछ दिन के लिये रका लेकिनन यह प्रथा जिस तरह से चल रही है, जिस तरह से श्रौर जबानों में जवाव देने का सिलसिला ख़्म किया जा रहा है, मुभे मानूम हुग्रा है कि पटना यूनिवर्वासटी में भी यह कोशिरा की जा रही है, ग्रीर कालेजों में भी यह कोशिश की जा रही है। विहार की तमाम यूनियनिटीज में यह़ बोचिश जा रही है तो जव अमतन दरामद की तरफ कोई तवज्जह नहीं तो में समभता हूं इतनी बड़ी रिपोर्ट, इतनी मेहनत और इतना पृत्ये का खर्ना स才 बेकार होकर रह जाता है। पंजावी जबान को सरकारी दर्जी दिया गया, में चुक्रगुजार हूं, सही दिया गया बहिक बहुत पहले़े यह दर्जा मिलना चाहिए था।

लेकिन में भालूम करना चाहता हूँ कि इसका वहां पर ग्रमलदरासद क्या है ? क्या यह सही नहीं है कि वह्टां पर दफतरों में हिन्दी भी नहीं बलिक...

ध्र्मक्ष महोवय : शाप दो बजे कन्टीन्यू कीजियेगा।

### 13.01 hrs

The Lok Sabha adjourned for L.unch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at six minutes past Fourteen of the Clock.
[Mr. Deputy-Speakrr in the Chair.]

[^1]पंजाब में पंजाबी सरकारी जबान हुई, लेकिन , जंसा मैंने कहा सरकारी जन्रान होने के बावपूद अमलदरामद क्या हुगा ? पजाबी जबान मे वहा काम नही हो रहा है । हमारे बुजुर्ण और हमारे मुल्क के रहनुमा सग्दार दरबाग सिह शायद एम बारे मे कुछ फरमायेगे, लेकिन जनना ही वहैंगा कि हम वन्त चहां न पजाबी जबान मे काम हो रहा है घौर न दिन्दी जबान मे वाम नो गता है, मिर्फ म्रत्रेजी जबान मे रहा है। घ्यानिर इस चीज को देग्ना किमका काम है ? क्या डन वमिशनर माह्दब का काम यह नही है ?

मै ग्राप से अर्रंज करना चाहना हू कि पजाबी घब्द कोग, यानी डिभगनरी बनाने का जिक्र हुआ। जाहिर है fक डिकरननी बनना बहुत जहती है, नेकिन मुल्क को श्राजाद हुए 24 साल होने के बाद भी पजात्रो की डिचशनगी तंगाग नही हुई।

इमी तरह से आप उद्वूं के बारे मे देविा। सब मे बडी f才गिस्टिए माहनारिटी, उदूँ स्वीनिग पीपल्स के साथ क्या हो रहा है। इम मीके पर मै जरूने रामभता हू fक अ्रान्ध प्रदेश गरनार का धुक्किया श्रदार कर कोलि उन्शेने घ्रपने यहा उदूँ को वड़Т ग्रूरियन दी। हमारा फ.ंतं है f 5 उन का चुक्तिया अदा करे। लेकिन इसके गाय-माथ यु०पी० घ्रौर बिहार मे, जो उनूं के खास सेटर है, उद्दों के साथ क्या हो रहा है ? भ्या वुमूर है उनूं का ? मै श्रपने तजुर्वे की बिना पर कह सकता हू कि जब भी वोई श्रफमर जाता है तो कह दिया जाता है कि उद्धं पडने वाले बचे नही है, उन की दस की तादाद नही है, चालोस की तादाद नही है, लेफिन मे उन स्वूलो के नाम बतला सकना हूं जहा 90 परूगेन्ट नही, 95 परसेन्ट उदूँ पढ़ने वाने बच्चे मोजूद है, मगर कह दिया जाता है fि उदूँ की तालीम का छन्तजाम नही हो सकता । यू० पी० के बारे मे यह कहा जाता है कि जहा दस लड़के होगे बहा उदूं तलीम का छन्नजाम किया जायेगा। हमारे

मुख्य मन्त्री त्रिपाठी जी कहते है कि ऐड्वान्त मे नाम रजिग्टर कराये जायेगे घोर जिन लोगो ने लिख्व कर दे दिपा है उन को हम उर्दू नालीम दिलवायेगे, लेकिन उन का कुष्ब छन्तजाम नही किगा गया। इस नाद्साफो का ननीजा यह हुग्रा है कि हम उदूँ की दोलत से नेजी मे महुल्म होने चोे जा रहे है। उदूं वह जबान है जो fिगने मे बहुत थोडी जगहु लेती है, उर्द वह जबान है जिस ने दभियों जबानो को घ्रपने मे समा लिया है । उदूं स्पीकर जितना ते ज बोन सकते भ्रोर जितनी जल्बी रम को निस सकते हैं उसको कहने की जर्रत नही है। उद्न जबान वह है कि उस वी सिक्रप्ट जानने की वजह से वर्गर किसी कोशिश के हम दुनिया के तेरह मुलकों की म्क्रिट जान जाते है।

लेकिन मुभे घ्रफसोस के साय कहना पड़ता है कि इमके बावजूद भी उनको उ के हदूक से महरूम किया जा रहा है। यह वादा किया गया था, यह पुरानी माग थी कि उदूँ यूनिवसिटो कायम की जाए, उदूँ कालेज कायम fिने जाये । मुभे खुशी है प्रोर में मुबारिकवाद देना हू तमिलनादु को, मिसूर को, केरल को कि वहा पर उदूं कालेज मीज्दुद है। लेकिन उत्तर पदेशा और बिहार उदूं कालेजों से महल्म है। ग्राजादी से पहने उसमानिया यूनिवर्वसटी उदूं मीडियन की एक यूनिवर्वसटी थी। लेकिन भ्राजादी के बाद उसको खरम कर दिया गया है। ग्रब वह उँ्ं मीडियम की यूनिवसिटी नही रही है । करोडों उनूं जानने वाले हिन्दुग्रो घोर मुसलमानों की यह माग है कि उद्न̃ यूनित्वस्सटी मुल्क मे होनी चाहिए लेकिन वह नही बनाई गई है। क्या कसूर किया हे उर्ँ की हिमायत करने बालो मे या उदूँ बोलने वालो ?

स्टेट गवर्नमेट्ट्म क्या कर रही हैं भोर वहा कचा हो रहा है उसकी तरफ कमियनर साहिवा ने तवजजह दिलाई है। लेकिन बुद्व सेन्द्रत गवर्मेमेट की नाकके नीचे क्या हो रा़ा
[श्री छसहाक सम्भली]

है मोर वह खुद क्या कर रही है, इसको भाप देले । दिर्ली के लिए संवि B जबान उदूं हो, छसकी मांग की जाती है। मे जानना चहहता हैं कि सेन्द्ल गवमंमेट को ब्या दुाबाती वेश श्रा रही है कि वह द्सको दूसरी जबान किकलेयर नही करती है ? हम पदृनी जबान की माग नही करते हैं। हिन्दी हमारी जबात है। हमको हिन्दी पर फब है। हम को बुली़ी है कि हमागी जबान हिन्दी है, हमारी सरकारी जबान हिन्दी है। लेकिन उद्वं हमारी मदर टग है, हमारी भादरी जबान है । इसनिए वह जल्टी है कि उसको अपना प्रधिकार उसको प्रपने हक्का मिले। वह कह देने के लिए कि एक लाख्व खपया बतौर एवाडं के दे दिवा गया है कुछ राहटरं को मा एक लाख छपया ग्रजुमने तरकी उदूं को दे दिया गया है, उद्वं की तरककी नही होगी, उसका भला नही होगा, उसको जिन्द्यी तही मिलेगी। उसको घ्वार जिन्दगी देना है पोर जिन्दा रबना है तो भ्रापको उसे दूसरी सरकारी जबान किक्लेयर करना होगा। तभी उसके साथ भ्षाप इमाफ करें ।

उदूं के साथ हसाफ न करने का नरीजा क्या हो रहा है ? सबसे बटी र्लाव्वस्टिक माइनोरिटो उदूं के साय जो नाइसाफी की जा रही है उसका नतीजा यह हो रहा है कि जो द्रूती लिखिविद्टिक माइनोरिटीज है, उस के साथ भी नाइसापी करने की श्रादत बतती जा रही है और बन गई हैं। बो छोटो-छोटोटी दूसरी जबाने बोलने बाले लोग हैं, गुभे दुव के साण कहना पड़ रहा है कि उन्होंन ध्रपनी जबान को नहीं बतिक घ्रोजी जबान को भरनी घ्राफिशत जबान करार दे बिया है ओर दे रहे है । नागालंड को प्राप देले। उसने घ्रत्रेजी को सरकारी जबान उिसलेपर किया है। मेषालय की सरकार ने अंघेंजो को सरकारी जबान किस्लेयर किया है। गुमें पकीन है कि च्रोज्री से उनको मुहणंत नहीं है। पह विदेशी ज्यान

है। लेकिन भ्राप देले कि फिर भो जो उनकी जबान है, जिस जबान बो दे बोलते है, उसकी तरक्षी के लिए कोई कोशिश नती की गर्ट है, उसको सर्तिप्ट नही दी गई है, उसके लिए बिट्दे 旰 फगहम नही किया गया है, उसको उसका दर्ज नही दिया गया है। यह हमारे मुंह पर प़क बहुत बडी चपत है कि हम बहा की लोकल जबान को घाभिमाल जबाव न बनाकर भरूेजी को मजबूरस वहृ दर्जा दे देते हैं। मिं समभता ही कि उडिया, बगता, तमिल, तेलुआ, मलयालम, कन्न ग्रादि में अगर छ्तना रिज लिट्रेचर न होता जो है वे हतनी रिच बंगुएजज न होती जितनी के माज है तो हस बात का पूरा-ूरा धदेश्रा था कि वे भी अपने श्राप को श्रापिराल लंगुणनिज न वना पाती। क्या दे जो सब चीजे हे हन पर हम कभी तबज्जह देंग, हननो कभी हम देलेगे।

इस वास्ते वहा भारी जो सवाल है वह् निध्विद्धिक माइनोरिटीज का सवान है । उनके सवात्रको हल किये बिना यह जो कमिघान की रिपोटे है पह दे वेमानी हो जाती है। दे जो चीजे है हन पर किग तग्ह से ग्रमल दरामद हो रहा है। उमवी रिपाटं पर किस तग्ह से श्रमल किया जा रहा है, सूतो या सेन्टर की तरफ से किस तरह से उसकी सिफारिशों को ह्वानोर fिया जा रहा है, हन सब बीजो के बारे मे घ्रार वह कमिगन रिपोटं नही देता है तो उसका कोई फावदा नही है। मुभे बुली है कि कमिसनर साहिता ने काफी मेहनत की है। लेकित वह देव कर भुभे दुव हुप्र है कि इन थीज से उनकी रिपों ब्लाली है। नई कमिस्नर सहिबा ाईई ओर जा कर उन्होने उत्तर पदेश के चीफ fिनिस्टर से बात की, उन से वह मिली। चीफ fिनिस्टर साहव बहुत सन्ता बाते करने वाले आदनी है। उन्होने लम्बी-सम्बी बाते कही। वह कहा कि हमने वह्ह आठंर कर दिया के वह पारंर कर

दिया है उदूं के लिए श्रीर हस सब को सुन कर वह्ह वापिस आ गई। इस तरह्ह से इनक्वायरी नहीं हुआ करती है, इस तग्र्ं मे उन्नूं के साथ इसाफ नहीं होगा, उसको इंभाफ नहीं मिल सकला। उनको चाहिये था कि वह उदूं स्कूलों में जातीं वगेर इत्तिला दिये जततीं। उनको चाहिये था कि उन जगहों पर जाती जहां से उद्रू के बारे में शिकायतें भ्राई हैं । उनको चाहिये था कि जा कर देवती कि जो सरकारी श्रार्डर्ज हैं उन पर श्रमल दरामद हो रहा है या नहीं ।

बड़ा भारी सवाल यह है कि उदूँ के साथ इन्स!फ नहीं हो रहा है, नाइन्साफी हुई है। लेकिन इतना ही नही कि उवूं के साथ इंमाफ नही हो रहा है बतिक इसके श्रोर भी बुरे ननीजे निकले है। इसके नतीजे के नोर पर जो तमाम लिग्विस्टिक माइनोरिटीज है उनके साथ मी नाइंसाफी करने की ग्रादन बन गई है ग्रोर उस कारएा वे लित्विसिटक माइनोरिटीज मुतमईन नहीं हैं, वे डिससंटिसफाइड हैं। जा कर श्राप संथल परगना में देख लें। वहां के लोगों से बात करके देख लें। बहां लोगों की श्रणनी भाषा नही है क्या ? जितने भी कबायली है उनकी ग्रमनी जबान है। बड़ी मीठी जबान है। लेकिन हमारी ग्रादत बन धुकी है कि माइनोरिटी लंगुए़जिज को सप्रैसा करो, उनको दर्वाग्रो। छसका ननीजा यह हो रहा है कि जो बड़ी जबानें हैं वे भी दबाई जा रही हैं। छाटी छोटी जबनों को भी दबाया जा रहा है, वे भी दब रही है। यह बात मुभे बड़े श्यकोम के साथ कहनी पड़ रही है 1 में साफ करना चाहता हूं कि मेरी पार्टी अंश्रेजी के खिलाफ नही है, अंग्रंजी की घिरोधी नहीं है, हिन्दी की विरोधी नहीं है, लेकिन वह् यह जरूर चाहती है कि हमारे यहां की जो भ्रपनी जबानें हैं वे भ्रागे बढ़ें। मैंने हिन्दुस्तान से बाहर देखा है। हस्स में भी मेरा जाना हुग्रा है। मुभे देख कर ताज्जुब हुग्या कि बहां छोटी छोटी कंम्युनिटीच, घोटे छोटे कथालियों फी भवती बसारे

है घोर उनका भपना लिट्रेचर है, भौर उन जबानों को सक्रिप्ट दी गई है। हमारे यहां क्या होता है ? इतना बड़ा हमारा मुल्क है, हतना जानदार हमारी रवायात हैं लेकित जिन जनानों को हम बोलने हैं हूंकि उनको उनका उचित स्थान नहीं दिया गया है, इम वास्ते बेचंनी पैदा हो गई है। पहाड़ों पर बेचननी है। गढयाली जो बोनते है, उन में बेचैनी है । कुमायूं के रहने वालें लोगों में बेचंनी है। बह्ट बेचनी सिर्फ इस वास्ते हैं कि उनकी जो जबानें हैं उनको दबाया जा रहा है। जहाँ तक उदूँ का ताल्लुक है स्रगर यह कहा जाएगा कि यह मुसलमानों की जबान है तो यह इतनी बेइसाफी होगी कि शायद इतना बड़ा भूठ इस श्रासमान के नीचे बोला न गया हो। मैं पूछना चाहता हूं कि उदूं का सबसे बड़ा राइटर ग्राज हिन्दुस्तान में कौन है ? क्या कृष्प चन्द्र नही है ? उदूँ का हिन्दुस्तान में सब से बड़ा आयर कौन है ? क्या रधुपति सहाय फिराक गोरब पुरी नहीं है ? इसको मुसलमानों की ही जबान कहना इसके साथ नाइंसाफी करना होगा। कभी कह दिया जाता है कि यह तो पाकिस्तान की सरकारी जबान है। पाकिस्तान वालों की ग्राफिशाल लेगुएज तो बंगला भी है। चू कि उसको दबाने की कोशिश की गई, उसके साथ नाइंसाफी करने को कोशिश की गई क्या इसी वासते यहां गुस्सा श्योर तोष पंदा नही हुध्रा जिसकी वजह सें बंगला देश बना ? पाकिस्तान के फोजी टोले को, वहां के डिक्टेटरों को जबान के मसले ने फला कर दिया।

एक घौर बड़ा सवाल है । मुस्तलिफ शहहरों में मुस्तलिफ जबानें बोलने वाले थोड़ी थोड़ी तादाद में मौडूद है। कलकत्ता में नेपाली बोलने वाले हैं। बनारस में बंगला बोलने बाले मोजूद है। प्रहमदाबाद सें मलयालम बोलने वाले मोरूद हैं। वे भी छ्छण्डियन सिटिजन हैं। इंडियन fिटिजन होने के नाते जँसे हमारा कर्त्रं कि इस उलकी फिजिकख सिष्पोरिटी
［ध्री इसह्राक सम्भली］
का इंतजाम करें，उसी तरह से ह्वमारा फर्ज हो जाता है कि उनकी लंगुएज का सिद्योरिटी का भी इतजाम करें। वहां पर उनको उनकी भपनी जबान में तालीम दें । मैंने बहुत तलाश किया इस रिपोटे में कि कही इसके बारे में कोई मुभे मिफारिश मिले लेकिन नही मिली। इसके बारे में यह रिपोर्ट बामोश है। जबान सिफं खयालात का छजहार करने के लिए नहीं होती है，जबान एक कल्नर होती है，तमद्द्न न्व बताती है，रहन सहन की रवायात बताती है। इसको घ्रगर मिटाने की कोशिश की गई，जो की जा रही है，तो मैं समभना हां कि हिनदुस्तान के साथ यह इसाफ नही होगा। यह बहुत बड़ी नाइंसाफी होगी। हस नाइंसाफी को खं्म करना जहरी है।

में समभता हू कि वन मैन निलिविस्टिक भाइल्नोरिटीज कमिशन से काम नही चलेगा। इसको खर्म करके पालिमेंट की डंमोश्रेटिव संक्युलर पार्टियो के कम से कम तीन नुमाइन्दे ले कर इस कमिशन को बनागा जाए। जिस तरह्र से पी पिकलचरल प्राइमिस कमिशन है या घौर कमिशन हैं उरी तर्ट का यहृ कमिशन बनाया जाये। इसमे रिटायडं एम० पी० न हों लेकिन जो एम० पी० चुग कर आएं उनको लिया जाए। वे सटेट्स में जाएं म्रोर जा कर वहां हो रही नाइसाफियों को देखें प्रोर यहां पालियामेट में उनको बयान करें，उसके नोटिस में इनको लाएं। भ्रब भी वक्त है सरकार इन नाइसाफियो को दूर करे। सबमे पहने सेट्रूल गान्नमेट की जो टैरिटरीज है，उसके जो हलाके है वहां पर लिखियस्टिक माइदनोरिटीज को उनके पूरे रादट दिये जाएं घंर इसके सब्नुत के तोर पर सब से पहले दिल्ली में उन्दू को दूमरी सरकारी जबान डिक्लेयर किया जाए। उदूं ज़बान यह्दां पढ़ाई जा रही है लेकिन किताबे गायब हैं। दिलली में टैक्रट बुक नंशनलाज्ड हैं। कोई घीर उनको छाप नहीं सकता है। लेकिन हतनी थोड़ी तादाव में यहा उनको щ्वापा गया है कि उद्वं पद्नेने वाले मारे－मारे किर


यह स्टेट गबनमेंट्र की बात नहीं हैं， बल्कि यह संट्रत्न गवर्नमेट की बात है। में उम्मीद कग्ता हूं कि इस बारे में जो नाइंसा－ फियां ॠमी तक हुई है，उनको जारी नही रहने दिया जमयेगा＇हमें लुरी है कि यह डिपाटंमेंट प्राइम fमनिस्टर के पाम है，लेकिन मुभे ताज्जुब है कि किस तर्ह प्राइम fिनिरटर को इस बारे में म्रलग धलग श्रोर बेकार कर के रख दिया गया है। मुभे उम्मीद है कि सरकार हन नाइन्साफियो को दूर करने के लिए कदम उठायेगी ।

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भी मूलचन्द डागा（पाली）：उपाध्यक्ष
महोदय，भाषायी ग्रत्पसख्यकों के कमिश्नर की 11 रिपोर्टे निकल चुकी हैं ग्रौर उनके माध्यम से सारी स्थिति सरकार के सामने आ चुकी है। लेकिन किर भी सरकार ने कोई साहसपूर्या कदम नहीं उठाया है ：भ्राज कमि－ इनर यह मांग करता है कि उसका सटाफ बढ़ाया जाये । मेरी समक में नहीं ग्र्राता है कि इन तेईस सालों के बाद ग्रब सरकार क्या चाहती है। स्टेट्स री－आयार्गनाइजेगान एक्ट के द्वारा भाषा के ग्राधार पर पंजाब，गुजरात ग्रौर महाराष्ट्र श्रादि राज्य बनाये गये। ग्रब सर＝ कार एक नया सवाल पैदा करना चाहती है।

भाषायी म्रत्पसंख्यकों के बारे में न तो केन्द्रीय सरकार करी गम्भीरता से विचार करती है और न राज्य सरकारें । सरकार तो केंचल यह चाहती है कि कमिरन बना रहे，लेकिन वह्र उसकी रिपोटों को सिरियसली नहीं ले रही है।

अ्राज संसार इतना छोटा हो गया है। लोग चाहते हैं कि वे ग्र्य्य क्षेत्रों में जा कर बसें ग्रीर विज्ञान，व्यापार अादि सब क्षेत्रों में प्रगति करें। लेकिन सरकार इन छोटी－छोटी भाषाओं के मामले को ले कर एक नई समस्या खड़ी करना चाहती है। इस रिपोर्ट से मालूम होता है कि कोई भी राज्य सरकार इस वारे में सीरियस नहीं है। कई बार इस ग्रारय को इंस्ट्रक्रन्ज दो गई हैं कि इन भाषाओं की किताबें ग्रौर शिक्षक तैभार किये जायें । लेकिन ग्राज स्थिति यह है कि न तो इन भाषाओं की किताबें उपलन्ध हैं और न ही झिक्षक मिल रहे हैं।

इस रिपोर्टं के पैराग्राक 24 से 28 में कहा गया है ：

Madhya Pradcsh which had hitherto restricted the facilities to the 15 languages specified in the 8ih Schedule of the Constitu－ tion．have now provided facilities for instruction through Madia，a tribal dialect．

In Haryana，the State Government have now issued orders for imparting instruction through the medium of Punjabi in private schools．

In Maharashtra，the State Government have now issued orders to provide facilities according to the formula of $10 / 40$ pupils throughout the State．

In the case of the Union Territories， Dadra and Nagar Haveli have now accepted the formula of $10 / 40$ pupils．

With regard to maintenance of advance registers，no report has yet been received from the Nagaland Government indicating whether they have accepted the suggestion to maintain advance registers for linguistic minority pupils．In the case of the Union Territories，Chandigarh；Goa，Daman and Diu；Manipur ；and Pondicherry have also
[श्री मूलचन्द डागए]
not issued orders for maintenance of advance registers.

जैसा कि मैंने कह़ा है, इस बारे में न तो केन्दीरीय सरकार सीरियस है ग्रौर न कोई राज्य मरकार ही सीरियस है। चीक fिनिस्टर्ज और संँ्रल मिनिस्टर्ज ने एक खेटेटमेंट में यह राय जाहिर की थी:

It must be remembered that languages, if they are to be known at all well, must be learnt at an early age when it is easy for the child to pick them up. Therefore, both Hindi and English should be taught at an early stage.

राज्यों के मुख्य मत्रियों श्रौर केन्द्रीय मंत्रियों ने यह सलाह दी है, लेकिन कमिइनर कहृता है कि उस का स्टाफ बढ़ाया जाना चाहिए। । कमिशनर के पास काम : हीं है। वह गायद एक घंटा रोज काम करना होगा। इस रिपोर्ड से मालूम होता है कि कोई राज्य सरकार कमिईनर की इंस्ट्रवशन्ज को फालो नहीं करती है और किसी राज्य सरकार ने इस तरफ ध्यान नहीं दिया है। सरकार जबर्दस्ती भाषायी ग्रल्पसंख्यकों के मामले को चला रही है। ग्रालिखर तेईस सालों के बाद इस प्रशन की जहूरत क्यों पैदा हुई है ? कुछ भाषायें ऐसी होनी हैं, जिन में धारिक किताबें लिखी होती हैं। लोग उनको पढ़ते हैं और संविधान में इसके के लिए कोई मनाही नहीं है । आज तक किसी वर्ग ने सविधान के अ्राटकल 347 के श्रंतर्गत अ्रपनी भाषा की रेकगनीशन की मांग नहीं की है। सरकार क्यों ख्वाह-मख्वाह इस मामले को जारी रखे हुए है ?

कमिशनर ने मांग की है कि उसके स्टाफ को बढ़ाया जाये। सरकार को यह कदम नहीं उठाना चाहिए। कमिश्नर की 11 रिपोर्टे ग्रा चुकी हैं। ग्यब उसकी 12 वीं रिपोर्ट पबलिखा नहीं होनी चाहिये । श्रब इस चैप्टर को सदा के लिए क्लोज कर देना चाहिए।
> "While, therefore, the office of the Commissioner for Linguistic Minorities is not the administrative machinery for implementation of the safeguards for linguistic minorities at the Central level, in the discharge of the statutory obligations, the Commissioner is to seek information from the Union Government and the Governments in the States and Union territories."

लेकिन किसी भी स्टेट गवर्नमेंट या यूनियन टेरीटरी ने इत्तिला नहीं भेजी है। इस बारे में चीफ fिनिस्टर्ज की मीटिग्ज 1949 श्रौंर 196 में हुई हैं। बार-बार कई मीटिंगज होती हैं। उन्टोंने सुभाव दिया है कि इस वारे में एक बड़ी काफरेंस में चीफ मिनिस्टरों ग्रौर सेन्ट्रत fिनिस्टरों के ग्रलावा वालियामेंट के मेम्बरों, एजूकेशनिस्ट्स ग्रौर साइंनिस्ट्स वर्गैरह् छो बुलाया जाना चाहिए। कमिइनर ने अ्रपने काम के बारे में लिखा है :
> "take extensive tours or investigation of grievances reported, and persuade State Governments and Union territories to implement fully the scheme of safeguards. In this task, the commissioner is assisted by two class I offlcers, one class II officer and a small team of eight ministerial staff. There are no regional offices. A proposal for the strengthening of the staff is under consideration of the Government of India."

गवर्नमेंट इस बारे में सीरियस नहीं है। उस ने आज तक एक भी डिसिजन को इम्ल्लोमेंट नहीं किया है। वह एक स्रौपचारिकता को निभाने के लिए मीटिंग करती है, उस में निर्गांय लिये जाते हैं और कमिइनर उस मीटिएग में ग्राकर बैठ जाता है ।

जब कमिइनर जयपुर में गया, तो उसने लैंग्रेज प्राबलम को नहीं लिया बत्कि उसने एक नई प्राबलम खड़ी कर दी। इस रिपोर्ट में कहा गया है :
'During the Commissioner's visit to Jaipur in 1969, the president of the

Akhil Bharatiya Sindhu Seva Sangh complained that the Sindhu Seva Sangh pilgrims' party was not permitted to visit the Sadhubela shrine in Sukhkur in Pakistan."

उसने नैंग्रेज के सबाल को छोड़ दिया ऊौर एक दूसरे सवाल को ले लिया, जो उसके प्रिसडिक्शन में नहीं था।

SHRIP. K. DEO (Kalahandi) : Sindhi is a regional language now.

शी मूलचन्द डापा : इसमें विलग्रेमेज का सवाल कैसे पैदा होता है ? क्या यह् सवाल कमिइनर के पर्तिडिकान में षा ? कfमइनट का काम लैग्वेज और कल्चृ से समन्नल्ध रख़ा है, लेकिन चूंकि उसके पास कोई काम नहीं है, इस्सलये उसने यह सवाल खड़ा कर दिया। क्या यह सवाल उसके स्कोप में था ? इस बारे में fरपोर्ट में क्या कहा गया था ? रिपोर्ट में कहा गया है :
"The Pakistan Government, it is learnt, have refused permission, and the Government of India have since lodged a protest with the Pakistan Government, reminding them of their obligations to provide facilities to such pilgrim parties." मेरे कह्ने का ताॅपर्प यह है कि उसने इस बारे में एनक्वायरी क्यों की। उसका काम तो विभिन $;$ वर्गों की भाषाओं से सग्बन्धित है।

ग्रा़टकल 347 के ग्रधीन किसी लंग्रेज की रेकगनीझन के बारे में हस रिपोर्टे में कहा गया है :
"Article 347 of the Constitution whereby the President may issue instructions for recognition of a minority language as official language in a State has not been invoked so far."

इसका प्रथ यह है कि 1951 से 1971 तक पैजिजेंट ने किसी भी लँग्वेज को ग्राफिशल लैंग्वेज के रूप में रेकगनाइड करने का डिक्लेरेशान नहीं किया है। सरछार ने अल्पसंख्यकों की भाषाश्रों के लिए एक कमिश्नर बना दिया है, लेकिन कोई उन भाषाओं को पढ़ना नहीं

चाहता है। सब हिन्द़ी या इंगलिंт ग्रादि ग्राफिग्न लैंग्वेज को पढ़ना चाहते हैं। सरकार के पास इन भाषाग्रों के न टीचर हैं और न किताबें। ग्राप जानबूभ करके कोई दस लड़के कहीं मिलेंगें तो कहेंगे यह इस भ!़षा को पढ़ना चाहते हैं । ग्रब एक-एई लड़का क्या ग्रलग-प्रलग भाषा पढ़ेगा ? अल्प-संख्यकों का सवाल लाकर ग्राप समभने हैं कि बड़ी उनकी इससे रक्षा कर रहे हैं। लेक्रिन मुके तो कु才 उसमें समभ मे नहीं ग्रा रहा है। गंग्रेजी ग्रौर हिन्दी यह दो भाषायें श्राकिशियल लंग्रेजेज हैं। यहे पढ़ें दिदी पढ़ें तो वह कुजक काम कर सकते हैं 1 अब आप कहते हैं कि उड़िया पढ़आओ जत्र कि खुद ग्रंम्रेजी में बोलेंगे। दे विल सीीक इन इंगलिश ग्रौर चड़ुआा की वकालत करेंगे। अापने खु马 तो ग्रम्रेजी पढ़ ली श्रंशर द्मरों को कहेंगे कि तुम उड़िया पढ़ो।...(च्यचधान) ...कहीं कहेंगे कि भोजपुरी पढ़ाग्रो, कहीं मध्य प्रदेश वाले कहते हैं कि हमारे यहां की ग्रादिवासियों की भाषा पढ़ाई जाय। ह्मारा इन लोगों से यह कहना है कि क्या श्याप खुद उन भाषग्रों का उपयोग करतं हैं ? जनको तो ग्राप कहेंगे कि रीजनल लंग्वेज जो उस क्षेत्र की है उसी तक सीमित रहो ग्रौर अपने पढ़िंग अ्यंग्रंजी। तो श्रल्पसंख्यकों का सवाल लेकर 23 साल के बाद ग्रापकी यह रिपोटं अ्माती है भाषाओं के ऊपर, यह बात कुछ्ध मेरे दिमाग में बैटती नहीं है। गवर्नमेंट को कोई साद्वसपूर्शा कदम उठानी चाहिए लेकिन गननंमेंट देखती है कि चलो कि जैसे चल रहा है चलने दो, परम्परए जो चली अर रही है उसे चलाए जाग्रो। एक कमीशन बना दिगा, उसने एक रिपोर्ट पेश्र कर दी। होम मिनिस्टर का एक पोर्टफोलियो इसका बना दिया 1 लेकिन न तो इसको सीरियसली कभी fिक किया ग्रैर न इस बारे में कोई कार्य हुग्रा। मेंने रिपोर्ट को देखा है राजस्थान की, मध्य प्रदेश की, उत्तर प्रदेश की, कोई इसको सीरियसली नहीं लेता उत्तर प्रदेशा में तो उन्होंने कुछ सुना ही नहीं। उन्होंने कहा कि नहीं हम तो टीक हैं। कोई
[श्री मूलचन्द डागा]
सीरियस कंसीडरेश्नन नहीं है। कोई लड़का पढ़ता है, सिंधी में कोई धर्मग्रन्थ है उसे पढ़ना चाहता है तो उसे मना कौन करता हैं ? ग्रौर खुद वह भाषा बोलना नहीं चाहते हैं, खुद तो fिंदुस्तान में ग्रंग्रेजी चलाना चाहते हैं ग्रौर उनके लिए कहते हैं कि रीजनल लंग्वेज पढ़ाग्रो ग्राज यूनिवर्वसटीज के ग्रन्दर यह सवाल है। क्या आप चाहते हैं कि ऐसे लड़के यूनिर्वसिटीज में आयें । यूर्निवर्सटी में पढ़ने वाला लड़का तो हित्दी या श्रंग्रेजी में पढ़ेगा। वहां उसकी यह लंग्रेज तो चलेगी नहीं। तो यह जो वात है यह वुछ समभ में नहों ग्रानी। ग्रब 23 साल के बाद कल एक माननीय सदल्य कहने लगे कि कोर्ट में ग्रादिवासी ग्राते हैं तो भापा नहीं समभते हैं। मैं कहृता हूं कि अच्छी तरह समभल हैं ग्राउन वह कापी ग्रागे बढ़ नुके हैं $1 .$.

शीरी शार० वी० वड़े (खरगोन) : आप गज़ंस्थानी की मांग नहीं करते ?

श्री मूलचन्द डाता : नहीं में नहीं करता । मैं तो कहता हूं कि दिन्द्धी भापा है, ठीक है। मैं छोटी-छोटी भाषाग्यों के पक्ष में नहीं हूं। और 23 साल के बाद यह ग्रापके कमिइनर की 11 वीं रिपोर्ट पढ़ने के बाद यही देखने को मिलता है कि हिन्दुर्तान की सरकार ने या प्रान्तीय सरकारों ने कर्भा भी सीरियसली इस पर थिंक नहीं किया। घ्यगर किया हो तो बतायें। आज यद्ट तीन भाषायें चाहते हैं। तमिलनाडु में दिन्दी ग्रंग्रेजी ग्रौंर एक वहां की भाषा तीन भाषा चाहते हैं। श्री लंग्जेज का फारमूला चाहते हैं सभी जगह । तो क्या ग्याप गांव वालों को चार लंग्वेज पहिाना चाहते हैं ? उनके लिए श्राप चार लंग्वेज का फारमूला चलाना चाहते हैं ? तो यह जो आाप पोटैवशन देना चाहते हैं ग्राज 23 साल के बाद दसकी जहूरत नहीं है। यह अलपसंख्यकों का कोई सवाल नहीं है। भ्राज़ भाषा पढ़ने वाले मुरिकल से 39 परसेंट लोग हैं बहिक उससे भी कम हैं।

तो यह तो एक बहाना मात्र है । कुछ लोग धर्म के नाम पर मदरसा खोलना चाहते हैं तो खोलें, पढ़ें, उसमें संविधाने मना नहीं करता। इसलिए में कहृना चाहता हूं कि यहृ बिल्कुल उपयोगी चीज नहीं है। इसको खल्म करना चहिए।

SHRI P. K. DEO (Kalahandi): This country is a rich tapestry where various languages and cultures are so nicely interwoven as to make it a beautiful home. It is a combination of varieties of cultures and languages and this diversity constitutes the richness of this country. Their preservation and promotion is the responsibility of any civilised government.

If you look at a big country like the USSR, it is a federation of autonomous states carved on the basis of culture and languages.

Sir. I do not agree that this diversity of culture and language will stand in the way of national or emotional integration. Unity in diversity is the characteristic of this country and if we deny jusice, if we deny them the rightful plase in the national life of this country, if ve fail to look after them, if we subject them to the tyranny of the majority, as suggested by the previous speaker, then, with eyes wide open, let them have a look at Bangla Desh. I am gratefu! to the DMK movement against the imposition of Hindi there. They had to bow to the wishes of the people of Tamil Nadu. I take my hats off for them.

This language is such an emotional tie, and the mother-tongue is the first word which comes out from the mouth of the mother to the chind; it is such an emotional tie which keeps them binding together. If we go furtner to the genesis of this national movement, you will see that the entire national movement gathered momentum at the partition of Bengal. This "BangaBhanga" movement is responsible for bringing in the national movement to this stage. Even during the national movement, it was the main plank of the national movement to form the States on the basis of language. As I said earlier, language and culture are so interwoven that wherever you draw the line, there would be minorities. We cannot have watertight compartments.

And to look after them and safeguard their interests is the responsibility of the Government of the State concerned.

Taking cognizence of the gravity of the situation, those who framed the Constitution had provided specific provisions in the Constitution. Articles 29, 30, 350A and 350B are special constitutional safeguards for the minorities. Arric'es 29 and 13 which have been enumerated in Chapter III fundamental rights-have tecome piecrusts; they can be broken at the convenience or at the sweet will of Parliament.

After Independence, the States Reorganisation Commission was appointed under Justice Fazl Ali who was a former Governor of my State-Orissa, He gave a hurried rcport. There were various lacunae and that is why there was widespread resentment and so much of boodshed, and at last the Government was forced to yield to the deminds of the Maharashtra Samiti and the Mahagujarat Janta Parishad and had to split the bilingual State of Bombay into Maharashtra and Gujarat. Tie Punjabi Suta was achieved only by the efforts of the people of the area. The Fazl Ali Commission never recommended it. You, Sir, got your Meghalaya beause you could assert yourself and because you could make your voice felt by the nation, that it was a necessity. Similarly, Seraikella and Kharaswan, which were pretominantly Oriya tracts, which form an Orisa island in the Bihar sea, as it were, which uere contiguous to Orissa, were denied to us. Up till now, the same tyranny and torture go on. There is discrimination in getting jobs and there is no facility of education in the primary stage. Varicus complaints have been brought to the notice of Parliar ent by this report.

Sir, this report further says that in respect of Seraikella and Kharaswan, so far as Bihar is concerned, the Commission asked for statistical data from the Bihar Government regarding the educational facilities for the minorities. That is in para 133.

But the Commission has stated that the Bihar Government never complied with that request. You will be surprised to find that efforts have been made to completely liquidate the Oriya culture and language in that part of the country. Dirty politics has entered into the Chou dance which is a famous dance there. Similatly, a country
liquor shop has been planted just in front of the giris' primary school in Seraikalla to shop its functioning. We are getting such reports. It is a wild cry in this Parliament because we know that the Central Government will plead its imbecillity, impotence and complacency ; they cou'd not deliver the goods; they pass on the buck to the State Government that they will do : we are helpless; what can we do? Similarly in Andhra Pradesh, the Oriya minorities are not getting their school teachers and the Government forms in Oriya are not available to them. Even in the Registrar's office there is no oriya clerk. Similarly in the Raipur, Raigarh and Bastar districts of Madhya Pradcsh which border on Orissa, there is a large concentration of Oriya population aad they had been subjected to the same tyranny.

When so many difficulties have been pointed out and have been rectified after the SRC report, I cannot understand why so mary boundary disputes have come to the forefront. Why not have a permanent solution to it? The Mahajan Commission was appointed to go into the question of Mysore-Maharashtra dispute. I am sorry to say that inspite of the recommendations of the Mahajan Commission, the whole thing has been hanging fire for so long because the issue has to be decided on a political plane, according to the elec:ion prospects of the party in power. Mosi emphatically I make $i$ demand that the recommendations of these commissions should be considered as avards. The decision on the Mahajan Commission recort on the Mysore Maharashtra border dispute has been, I came to know, left to the sweet will of the Prime Minister to be taken at her convenience as it suits the party in power.

So far as Mathili is concerned, I was inspired to speak about it by my friend Mr. K. N. Jiwari who is there. I was a student in Patna and that language is so rich that right from the days of Vidyapathi till today there is such a vast collection of literature. There is even a post-graduate study of this language in Bihar, in the Patna university. Till how it has not been recognised as a regional language.

SHRI K. N. TIWARY (Bettiah) : It has been recognised now.

SHRI P. K. DEO : It makes painful reading. It is a futile exercise. I do not
[Shri P. K. Deo]
think any useful purpose nould be served in wasting the time of the House on a debate like this. For God's sake you wind up this shop of linguistic minorities commissioner and do not provide a cushion for defeated politicians. It will serve absolutely no useful purpose. If you are keen about it, take courage in both hands and look after the interests of the minorities so that they could be saved from the tyranny of the brute majority. We do not want the law of the jungle to rule here the right of might.

शी दरबाना सिद्ह (होशियान्पुर) : डिटटी स्पीकर साहब, मुभसे पहले बोलने वाले राजासाहब ने शायद इस की इम्नोंटेन्य को, इसकी अहमियत्त को नहीं समभ्भा...

शी पी० के० देव : पजारी सुते के लिए तारीफ़ की है।

भी दरबाश ईितः पंती सूगा काष की कृपा से जो बना है. वहु किनना लंगड़ालूला है, वह वाद में करूँगा, लेकिन जो में इस बक्ज ग्रर्ज करने वाला हुं, बह यह है कि यद् जो रिपोर्ट है, यह कमिइनर की तरफ से बढ़ी श्रानेस्ट-एफर्ट है। यह् कहना कि इसीी इम्पलीमेंटेशन सरकारी सचह पर कितनी हुई है यं नहीं हुई है, यह प्यलेटढदा बान ने, लेकिन इस में दो रायें नहीं है कि जन्टोंने जो कृछ वि या, स्टेट्स में जो फैन ग्रल पिन्नेर पीिजस्ट करती है, उसका जि'क ीकाष है उनको साक-गोई से रखा गया है। इस को ऐपे ही थी-म्याउट करने की जरूर्त नहीं थी। यह कहना कि यह दुकान बन्द कर दी जाय, दुकानें तो और भी बहुतसी बन्द करने वाली हैं, आप की दुकान भी बन्द होने वाली है, लेकित ऐसे ही इस दुकान को बन्द नहीं कर सकते, क्योंकि यह्ह माइनौरिटीज का सवाल है $1 .$.

श्री पी० के० देत : ग्राप तो मोनोपोलिस्ट्स हैं।

शी दरजारश निन्त् : ठीक है, हम अवने भ्यापको इसलिए जहु मोनोगोलिस्ट मानते हैं कि ग्राप जैसे दोरत, जो दौलत पर संप बन कर बैंे हुए थे, उनको नीचे खींच लिया गया है।

इन frote में बहुत कुख़ क्य गया है। मैं एक घन गान्ना हूँ कि इसका इन तीपेंटेशन स्टेट-सरकारों की सतह पर कुत नहीं हैग्रा है इसलिए भारत सरकार को चाहिते कि इसकी तरक वास तवज्जह दे ताकि जो फेमते है है उनको सही तरीके से लगु क्रिया जा से़, ग्राज इनना भी नहीं हो रहा है। मिंने इस किताव को पढ़ा है, इम में वाना के दीरे में एक चैप्टर है, उपमें बहुत कंन किषा हुग्या है लेकिन साथ ही यह भी फिग्रा है कि र्टे गवर्वमेंट ने जनको कोई फिगर्म स्ल्ताई नहीं की याह भी नहीं बनलाया कि किउने लड़ें माइनौरिटीज के पढ़ने हैं, कहां पर बह माइनौरिटीज को मानते हैं कहां नहीं म!नने हैं। लिन्चिस्टिक सूबा तो बन गया लेकिन कोई भी बनाने वाला नहीं है। आएज लिंनिस्टिक माइ. नौरिटीज को घर्म ग्रौर मझहब के नाम से जोड़ दिया जाय मैं इसको मानने के लिए तैयार नहीं हूं। में ग्रगर कोई लैंग्रेन पढ़ता हें, तो इस ख्याल से नहीं पढना हुं कि वह मेरे धर्म की लैंग्रेज है बह्रक इस ख्याल से पढ़ता हूं कि वह् मेगी स्पोकन लंग्रेज है। उस लंग्वेज को कौ पढ़ता है, कितने लोग पढ़ते हैं, उसका सही इन्तजाम होनाना चाहिये।

श्राजादी से पहले उदूँ सारे मंजाब की जुआन थी, जब हम ग्रलहदा हुये तो पाकिस्तान ने उसको ग्रपनी जुखान बना लिया हालांकि उर्दू उनकी जुवान नहीं है उनके यहां कहां से आई, वह तो हमारी जुबान थी। पंजाब यूनीलिंगुअल स्टेट बन गया है, लेकिन वहां क्या हुश्रा, मैं ग्रभी उसका जिक्र करने वाला नहीं हूं क्योंकि वह पोलिटिकल ईश्न है। उसने कितने

लोलों को तकलीक हुई है, कितनी अन-सर्टे्टी उससे पैदा हुई है, पजाब का कितना नुकसान हुभा है, पड्डसियों का कितना भुकसान हुपा है, में इसके बारे मे किक्र करनेवाला नही हू, लेकित में यह कहना चाहता हू कि जुबान का जो ममला है, जो माइनोरिटीज का सवाल है उसकी तरफ घ्यान देना चाहिए।

पजाब के बारे मे मैन सरिपोटं मे पढा, उमसे मालूम होता है कि सरकारे-हिद को उन्होने कोई बीज दी ही नही श्रोर भब जब भाबादी का हिसाब लगाया तो उन्होने कहा $f_{\text {क }} 1$ नग्ग 11 लरख 35 हजार 5) है। देखिय, किननी प्राम्पेनेम ने वह काम करते ?- बहा पर अवालियो की सरकार थीउन्होने कः कि यह जो श्राबा ? है, इसमे किस fी डार्मूलयत है, होशियारपूर जि ने की ऊना नहसील वा जो हिस्सा चला गया है वह भी इस में शामिल है, सगरूर $T I f$ रसा भी इसमे है शब भाप ही बतल इये, वह केस कह सकेग fr यहा इनने बच्चे उर्दू पढनबाले है, या दूसरी जुनान पढनेवाले है। इसको हमारे यहा "घपला"干दते है एक तन्ह का वन्फयूजन है।इसम उतना क्फ्फयूजन वर दिया 'या है कि हिद सरकार के पास सही रिपोटे नही ध्रा सकती इसलिए इसके छम्पलीमेटेरान के लिये सरकार कौन से जराये भ्भस्तियार करना चाहती है, इसकी तरफ तबजजह देने की जहुरत हैं।

हस रिपोर्ट मे बहुत सी बाते हैं, सच्चर फारूंले का जिक्र आराए, बहन लग्बी-चौड़ी बाते हैं कोई-सा सफा उठाकर देख लीजिये पजाब का ही नही दूसरी स्टेटो का भी यही हाल है वे भी फिगसं दने के लिए तैयार नही है। एक कमेटी बनी थी-कमेटी श्राफ जोनल क नितल उसमे यह फंसला हरा था-नोस्टेट इच यूनिलियुम्पल । मुभे पता नही कब फंससा किया। और फिर कहते है यूनिलिगुमल नही है थगर यूनिलिगुप्रल नही है तो उन तमाम जबानों को जो माइ्नारिटीज की है हर जणह पर गुंजायहा की का रही है या नहीं-

इसके बारे मे मुभे क्यक्यूजन है औोर इसको साफ करने वी जहूरत हैं।

हसके साथ-साय में कहता हू कि नेषलज इट्रेशेन की बहुन जहगत है । हमारे दोस्त डागा।साहब ने कहा है कि ऐसी बीजों की जहग्त नही है लकिन में कहता हा द्व ए फैक्ट अफ लाइफ । हमारे कास्टीट्यूबन में प्राविसन हैं प्रोग उसके मुनार्तिक यह सब किया जा रहा है। इसका इम्प्लोमटेशान हो वाये और जितनी माइनान्टिज हैं उनका तहफफुज निया जा सके छसके लिए कम से कम जो उनकी जबान है वह् न हजफ कर दी जाये। इसके लिये एक उपाय किया गया है, प्रबष विया गय। है मेजसं लिए गए हैं। लकिन मे इसके साथ साथ कहना चाहता हू कि सेन्टर की तरफ से एतुकेशनल सिस्टम को तम्दील करन की जो बात है आ्रोर जो ₹ृट्र्रेघन की बात है उसमे किसी जबान को दुरुस्त करोे हजफ करक जा हम कग्ना चाहते है उसमे न उनको छोई आगगम होगा और न उनका तहपफुज होगा। मै मानता हू कि माप नेशनल इटिर्रेशन मे लग हुए है लेकन एश्रेक्षन सिस्टम मे क्या है + वह पढाते है जा नही आढाना चाहिय और जो पढाना चाहिए वह नही है। इसलिए एजूकेछन सिस्टम को तब्दील करना होगा। स्टेट लेबिल पर जो किताबें निकाली जा रही है उनकी भी क्या हालत है ? इम बारे मे बहुत न कहृकर यह्री कहना चाहता हं कि अगर आप चाहते हैं कि कोई यूटिलिटी इसकी हो तो यूटिलिटी तभी हो सकती है जब इसके इम्प्रीमेटेशान के बुछ जराये भस्तियार किए जाये। जब तक यह नही होगा तबतक रिपोटं भाती जायेगी कौर हमे पता कलता जायेगा कि कितना हुमा है मौर कितना नहीं हुआ है पर देस लेना, मे आज कहुता हूं कि भ्नगली रिवोटं मी ऐसी ही होगी। में यू० पी० बालों पोर विहार बालों की बात मानता हूं पौर पर्ष करता है कि बहां पर उदूं को गु का

## [धी दरबारा सिक्ष]

 यष्ष सेनी चाहिए। सब पार्टीज की यही राय हैंर सभी लोग बाहते है कि जहा गु जायशा हो सकती है वहा उनको देना चाहिये बौर नेम्बनहुड का जो सक्षक है उसको लेना चाहित।骨 थानता क्र कि जो लोकल लंग्वेंज है जो माइनारिटीज की लेग्वजेज ह्रे उका लिट्रचर明 लढ़ाई लक्छ नही सकते य। जजबात को उभारने के लिये जो खयालात दोने है वह उनमे मिलते हैं। छसलिए जबान वो खत्म नडी किया जा सकता है बलिक इड्रें्रेट किया जा सकला है। इटिय्रेशन बहुत जरूरी है इसलिए भं अर्ण करूगा कि इसकी तरऊ ध्यान देना घहिए और इमका इन्लीमेगेशन श्रगर क्टेट यकिल पर कग्बा मकते है नो ट्रीक है गयोंक स्टेट सत्जेमट है इसनो वे करो है लेक्किन वु क्टेट्स ऐसी भी है जो इसको नही मानती । हरियाया यालो ने बहुत श्रच्त्रा निया। उन्होने क्टा बिया कि उर्दू को मानते है पजावी को मानते है श्रोर अगर कुछ लडके पढन के लिए भा जाये तो उनको गु जायग देगे। ऐसा क्रिमाघल वालो ने भी निया है। और भी जगः ऐसा होता चाहिए ताf C लिग्र्रीस्टिक्र माइनारिटीच के द्विल मे यह् बात पैदा न हो $f_{n}$ इमारे साथ सुलूक ठीक नही किया जा रहा हैं। छसलिए छसको ठीक करन 7ी जहूरत है द्मालीयेटेशन होना चाहिये। तब हमाना काम घन बायेगा । हन श्रलफाज़ा के साथ मे भ्रापका हरकिया अदा करता हूँ।

[^2]should be wound up and the Commissioner's office is a uselesss office

I think those who say such things have no idea of what a language is Language is not the handmaid of religion, it is neither the handmaid of politics nor is it the handmaid in the hands of a clert or an IAS officer It is the rich expression of the emotions of a culture which is still 'iviag If we are trving to throttle the linguistic minorities or the languiges which they perfer to use in their dally life, we are committing a grave blunder I think it would be a sad diy for Indid when wo deciare tha India : a unilingual cuuntry and only one language can flourish in India The fact of life is that India is a multi lingui co intry So, we must recognise the beautis of Tamil literrature, Urdu literature, Ingh,h liteiature and for the matter of that the literature written in French by Aur in lo Ghosh and so on India must optll its dours and windors to the out,ide world We must preserve the plants and flowers (languages) tha' have grown on Indian soil for ages past.

I have noted with interest some of the fallures by the State Governments 10 rise to the occasion which have been mentioned by the Commission I am rather shocked at the disclosure that the Bihar Government has not thought it fit to publish pamphiets dealing with the safeguards avalabe to the minorities 1 he same treatment has been meted out to the minorities in Punjab

So far as the languages of the minorities are concennet the Report covers three dypects Ine iurst aspect is the avatlability of facilues for teaching thesp languages. The second aspect is official declaration 17 official languages of the States and the place or status aiven to the languages ip iken by the minorities The third aspect is reciutment to the services On all these three scores the Statcs have farled It would not be proper to thottie the people that cry If the Commissioner for Linguistic Minonities brings to our notice certain failures, it should be our endoavour and the endeavour of the government at the Centre to rectify those errors, to remove th causes that are responsible for those grrevances. I think the Commissioner is doing a useful service by pointint ont to us certain dark spots in our educational sceno.

Although it has been written in the vary first few pages, page 6 for example, that the States are alive to this, what follows is a sad story that the States are not alive to this. I am reminded of a very interesting incident that I read in the press of Punjab some time back. A lady lecturer of the Government College for Women in Amritsar applied for the post of the Head of the Department of Zoology to the Punjab Public Service Commission. But they refused to acknowledge her claims because the lecturer in zoology could not pass a test in Punjabi. Now I cannot understand how knowledge of Punjabi is important or essential for subjects like zoology or botany or for technical services. In order to provide safeguards for the services, we must not insist on knowledge of the regional language. It is another matter that we may regard it as desirable and a person can be asked to learn it after he or she has been recruited.

SHRI K. MANOHARAN (Madras North): Was the insistence on working knowledge or degree or something ?

PROF. NARAIN CHAND PARASHIAR : She was given a test in Gurumukhi which she could not pass. So, her junior was promoled and she was not considered for the post. The assurances that have been given in this report about the safeguards that have been provided to the linguistic minorities are useless in the face of these blatant violations, because these safeguards are not available to them. I do not want to go into the merits of this case because it is at present pending in the Punjab High Court.

I would like to point out here that wherever such injustice exists we must fight it out. Safeguarding the interests of the minorities is not the concern of only one State or another State-it is the concern of the whole of India. It is not a question of Panjabi versus Hindi, or Tamil versus Malayalam or Pahadi versus Dogri or anything of that type. It is a question of restoring justice. A citizen of India has every right to stay wherever he likes and yet study in his own mother tongue.

### 15.00 hrs,

People think that if India is a unilingual country, all the problems will be solved. I
think, the problems will not be solved; they will be multiplied beyond any cure. We must not insist on such a diabolical design but we must fight it with all the might at our command.

It is right that in a democracy there is a cell or a commissioner's office for looking to the rights of minorities and that these things are available for our review in Parliament and we are able to raise our voice. In a dictatorship or a theocratic state like Pakistan, it will not be possible to raise our voice in such a manner. To those friends who are demanding the winding up of this establishment or the closure of this commissiner's office . . . (Interruptions)
 भाप की व्यवस्था चाहता, हूं छतना सुष्दर भाषए हो रहा हैं ध्रौर सदन में गखपूति की नहीं हैं।

MR. DEPUTY-SPEAKER : The bell is being rung. . . Now there is quorum. He may contınue his speech.

PROF. NARAIN CHAND PARA. SHAR : I was referring to the demand made by certain Members to close down this Commission. I think, we are determined and should be determined to fight such a demand and should never allow it to be accepted.

So fal as the languages of the minorities are concerned, there are certain inherent difficulties because generally people think that if there is an official language there is no need for any regional la isuage. But this is something which ts unscientific. We mmat recognise that the Tribals, who are living in the jungles, also have a language of their own. I am happy to learn from this report that there are certain provisions made in the schools of Madhya Pradesh for a language like Madia and others and certain textbooks are also being provided. But there are some other difficulties; for example, the death of teachers. The report says that there are no qualified teachers of Sindhi and Urdy in Rajasthan, Oriya in Andhra Pradesh and Kannada in Kerala, In other provithes similar deficiencies and drawbacks exinter So , it must be our endeavour to have a ceoreltnated programme.

I think, this Commissioner for Linguintic

## [Prof. Narain Chand Parashar]

Minorities should have a larger office and each State should have a unit of its own-a small office under the supervision of this larges body-and they should coordinate their activities with the State Department of Education. The Union Ministry of Education should also look to it that tramed teachers are available and are provided to them.

Then, there is the problem of textbooks for a small number of speakers. A large number of speakers are of Hindi and a few speakers might be speaking the Tribal language. They do not get encourangement because there are not enough textbooks, not even teachers. So, if should be our endeavour to provide textbooks on an allIndia basis for these languages and dialects.

Certain people confuse the question of a language with a script. I think that is not proper, because there are languages which have many scripts and there ale certain scripts which are used for more than one language. Kemal Ataturk in Turkey deuded in 1928 that the Turkish language shall be written in the Roman script. The language has not lost its beauty nor has the literature lost its fragrance because it is written in the Roman coript. So, the languages or India can be written in one script to another. That does mot matter. It should be left to the choice of the readers and the speakers. They can choose the script which is useful for them.

The report also mentions some sort of incentives which are being provided, like aivance increments and cash grants for temchers of these languages. I think, this is enseful step which must be encouraged.

Then, there is a very interesting institution, a useful oae, in our country, namely, the Central Institute of Languages in Manas Cangetri in Mysore. I had an opportunity of viatting this institution only last month and I was shocked that a Committee of the Heeretaries of the Goverament of India took 4 dentimoses to suspend the publication of a ihmathe callied Vartavaha which was being the yh out there and which gave on intewind ploture of what was happeaing in villopt linguistic fields of India, in Punjabi, in hrumaese, in Tamil, etc. I do not know how thant decision was juatified. I think, such a maguine which was the unique one abould allowed continue because, through
the medium of English, we are able to know in Srinagar and in Shillong, in Trivandrum and in Delhi what is happening in various fields of knowledge. This will go a long way in making us understand the progreas that has been made in various languages of India.

Then, there is a very inteiesting remark in the Commission's Report that there is a new trend and trend is that tribals and other minorities want to study their language as a subject of study a nd not as a medium of instruction. I think, even if we are able to do this much for a language of the tribals or a language of the minorities, if we cannot make it a medium of instruction but only provide facilties for making it as a subject of study, that is also welcome. So, whaterer facility is provided for the study of languages at various levels should be welcome. I hope, this will be done.

There is one thing that we must do. A language should not be left to the mercy of a few indiuduals, whether they are IAS officers or they arc people who are in the Commission or this and that. We must provide for a central agency of hinguistic experts to find out and coordinate the progress made in various fields of Indian languages and what facilitics are available for the study, teaching and suitability and, availability of resources and faciltties for these languages at various levels. This must be brought to the notice of Pariament from time to time.

The Report is a very useful one. I am happy that certain safeguards have been provided for languages like Urdu which have been available for us in our freedom struggle and the inspiring songs and messages with which we were able to go to the star of freedom.

Also, there are certain languages which suffer from this problem that they are not spoken in one particular region. There are two such languages in particular, one is Sundhi and the other is Sanskrit. They must also be looked after. They should not be neglected because they are not spoien in one particular region but because they are apoken by a microscopic minority spreadover the whole of India. They should a'so be catered to and there should be greater importance to the role that thay are going to play in our national life. I am happy that Sindil has boen included in the Eighth Schedule of the Corstitation.

I come from a State where Urdu has beea gives due place. Himachal Pradesh has been able to give due place to Urdu and provide facllities for the teaching of Urdu right from the 3rd Class onwards at the primary stage. Similarly, there are provisions for the teaching of Punjibi and other languages. So far as our State is concerned, there is no problem of the minorities. But we have our oun language Puhari and we would like to develop it. 1 would request the Central Government to see that developing languages are not given a suffocating touch at the very beginning of their life.

After all, the literatures of India, whelher they grow in the mountains or on the sea-shores or near the coastal lines or in the valleys, they are our literatures and they must be looked after. The languages of minorities are our sacred heritage. We must do everything to preserve the fragrance and provide an opportunity for their flourishing at every stage'and in every state.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Mr. Deputy-Speaker, Sir, I am very thankful to the hon. Members who have taken part in this debate and shown such a keen interest in the problem of linguistic minorities.

As I stated in my introductory remarks, there are various constitutional provisions regarding protection to be given to the linguistic minorities and the limited role that the Central Government can play in this regard. Not that the Central Government does not give due importance to this very important problem but it has to be accepted that the Commission of Linguistic Minorilies ..

बी हृकम चन्द अख्यवाय : उपाध्यक्ष महोदय, में श्राप की ठ्यवस्था चाहता हैं। सदन में मंत्री जी का बक्तष्य हो रहा है और यहां पर गखापूति नहीं है।

MR. DEPUTY-SPEAKER : The bell is being rung.

Now there is quorum The hon. Minister may continue.

SHRI RAM NIWAS MIRDHA : As 1 was saying, the Comminsioner for Linguistic Minorities is a functionary that has bsea
mentioned in the Constitution but he does not have executive powers in the semse in which the State Governments have with respect to teaching of tanguages and other concerned matters. It is really a very delicate question as to what extent we can take it up or press the State Governmonts for implementation of these various decisions. In this House iself we have heard on a number of occasions hon. Mernbers saying that the Central Government is interfering too much in the affairs of the States and in matters which are essentially and constitutionally the legal respons bility of the Stater, but, when it comes to the implementation of many other decisions, and in this instance, the report of the Commissiuner of Linguistic Minorities, again, a demand is made that no more attention is given to the implementation of these recommendations. So, the Government of India has a very delicate task in this matters and we have not been oblivious of our responsibility and the Commission has also taken very great pains An hon. Member said that the Commissioner hardly works for an hour or two a day. If he had carefully read this report, it would have come to his notice that the Commissioner made very extensive tours, visited many areas, heard a lot of representations from linguistic minority organisations, visited schools where minority langauges were being taught and took up the matter with the State authorities from the State Chief Ministers downwards. I have no hesitation in saying that the Commissioner has discharged her responsibility with great success and efficiency.

Various points have been raised, of which I will mention the more important ones. Some reference was made to teaching of languages which do not have a clear-cut script of their own. Mention was made about the teaching of Tripuri and of teaching of tribal languages in Madhya Pradesh and similar other tribal languages. Sir, it is true that these tribal languages are spoken by quite a large number of poople in certain areas. But when it comes to implementing the decision regarding the lirguistic minorities with respect to these languages, the difficulty arises because there is no definite script in which education at primary and secondary level can be imparted to these minorities.

Various States have adopted various expedients in this regard. Some of the tribal languages are being reorgznised to

## [Stri Ram Niwas Mirdha]

atopt scripts of the regional language. Some other dialects are adopting other scripts, and I think that some progress has been made in this resrect. But this is a very diffcult problem. Evolution of a language, particulary the script, and then the prodaction of textbooks, and then the training and preparation of teachers to teach in those particular languages-these are all very difficult tasks, and I do not think that we can expect very spectacular results, particularly with regard to the tribal languages or dialects. But, as would be apparent from the report, in the various States, efforts are being made, and I think that some progress has been made, and I do hope that the State Governments would take more interest in these baokward areas and backward communities and see that their languages are developed in the proper way so that proper education could be imparted through them.

Some hon. Members have gone to the extent of saying that the commissioner's office should be wound up. Wc even have a substitute motion in that respect. Shri M. C. Daga even went to the extent of saying that even the basis for teaching through these minority languages should be reconsidered. I think that these extreme views suggesting almost the same thing which means the abolition of the office of the commissioner arise from different motives. On the one side are Members who genuinely believe in the importance of linguistic minorities and the preparation of textbooks in those languages, and because they are not satisfied with the progress that has been made in this respect, they say that chis post should be abolished. But I do not think that they really mean it when thoy say so, bocause the various suggestions that they have put forward imply that more add more power should be given to the commissioner, there should be regional commissioners, the staff of the commissioner should be strengthened and there should be more inspections, field visits and more supervithon over implementation and so on. We shall take note of those suggestions and see that the organisation of the commissioner is strengthened and more inspections and field visits take place and greater coordination is entablishod with the State Governments and ereater implementation is ensured in this rogard,

There are two languagen, namely Urdu
and Sindhl which do not have may region where they are spoken or used, and in that sense, thoy are not regional languages strictly speaking, but they have a canstikutional status which entitles them to a very special consideration.

In regard to what has been said about the Urdu language here, we do accept that Urdu is one of the most important miniority languages in our country and that is the reason why Government have taken certain steps in regard to this language. In view of the special position that Urdu occupies as a linguistic minority language, Government have issued a special statement on the Urdu language dated July 14, 1958, which brings out what it expects the various State Goveramets to do in this respect. The statement says that Urdu has a very special place in various cultural spheres and it is a language which is spoken almost all over the country and particularly in the northern States. In areas and regions where the Urdu language is prevalent we have suggested that certain facilities should be specially provided. I do not think that I need repeat them. Apart from facilties for teaching at the primary stage, it has been suggested that though the rules and regulations would not be translated, certain summaries of rules and regulations that are promulgated by the State Governments would be available in the Urdu languages in the particular areas where it is spoken.

Then there are certain areas where Urdu is being spoken. Representations to various government offices could also be received in that language in those areas. In this way, there are a lot of facilities that Urdu-speaking people will have, as mentioned in this.

It was mentioned here that all these faclities are not being given. To some extent, this is true. The facilities mentioned here are not being given in all the States on a uniform level. Government are constantly in touch with the various States Governments, particularly of UP and Bihar where quite a substantial percentage of the populacion speak Urdu. Every effort is made to see that the concessions listed in the statement on language of 1958 are made available to them. 1 am happy to say that because of the initiative taken by our Ministry and the personal interest evinced by the Prime Minister in this respect, somo
results are coming and the Bihar and UP Governments are very much alive to the situation and are taking more interest and making more and more facilities available to them.

SHRI KARTIK ORAON (Lohardaga) : What about the development of tribal languages? Where do they stand?

SHRI RAM NIWAS MIRDHA: I started with tribal languagce.

SHRI R. V. BADE: Devnagari script can be used for the Adivasi language.

SHRI RAM NIWAS MIRDHA : In some states, the regional language script is used; in others the Devnagari script is being used for tribal languages. Tribal languages are being developed in that respect. But I mentioned there are stlll certain areas where a clear-cut script has not come. Even where a script is evolved, textbooks are not available. Therefore, the problem of enforcing these in the tribal and border areas is very real, to which we are giving due attention.

To give the latest position, the UP Government has set up a Board of Urdu Studies. A post of Deputy Director for Urdu Educarion has been created. Efforts are being made for overcoming the shortage of text books. Arrangements are also heing made that in districts where a substantial portion of the population is Urdu-speaking, people will have at least in one degree college arrangements for Urdu teaching. Similar steps have been commended to the Bihar Government.

The same thing about Sindhi which was also very recently given the status of an official language by a consti utional a mendment. Sindhi is also being promoted in a number of areas. 1 mentioned spesial progrommes on the AI, recently introfured in Delhi. In a dition, a number of regional stations give Siadhi programnes on a regular basis. There is the quastion as to whether the Sindhi script should be in Arabic or Devnagari Some States are using both according to the wish and de,ire of the local population. What I misn to say is that in spite of the script difficulty, progress is being made in Sindhi and $m$ ore and more schsols have started usiag Sindhi for teaching at the primury and other level.

I was very glad to hear what Shri Parashar said. He brought a great sense of realism and urgency to the discussion. Replying to critics, he said that there cannot be one language for the whole country. That was not the way in which we could have national integration. This was aptly said. Shri P. K. Deo said that ours is a country where various languages are spok:1 which have great cultural roots and the essential unity of the country is not detracted from by the cultural diversity we see around us.

Similarly, when Shri Parashar said that language should not be made the hindmaid of religion or politics as is being sometimes made, I thought it was a very wise observation. I think if we all approach the problem of language in this spirit, it will be all the better for all of us and it will strengthen our national solidarity.

Shri Parashar mentioned about some magazine which is being published by the Central Institute of Indian Languages and also the need for a central agency where language teaching and linguistics in regard to various Indian languages should be given. These things do not belong to my Ministry ; they are the concern of the Ministry of Education and I will take it up with them and convey the suggestion and the viewpoints that the hon. Member has made in this matter, and $I$ am sure they will give it due consideration.

Shri Parashar also mentioned about a lady lecture- :a biology being not selected because she did not know Punjabi. As you would see, in the present decision, it is said that when recruitment is made to the State services, knowledge of local language should not be insisted upon. Actually, if any State does so, it is against this docision. In recruitment to the State services, the State Government language should not be a bar. The test of proficiency in the State official laaguage should be held after selection and before the end of probation. This decision says that the resi inal language c suld bo insisted upon but not at the time of recruitment. And Punjib did have a ru'e of that type that the hon. Me nber montine 1. but it has resently been amnended whic' means that it wasld be no bar to the selection of a candijate, bat the parson who is soles el, will hive to learn Punjabi within a cortain perio. after he joins duty. It does $n \boldsymbol{n}$ go as far as to say that it should bs "bofose the end of probation," but it
[Shri Ram Niwas Mirdha]
meets the objection that the hon. Member has raised, and I do not think any more complaint would arise so far as this aspect is concerned.

I would end by saying again that the role that the Central Government can play in this respect is of a very limited constitutional nature. But with the limited staff that the Commission has, I make bold to say that they have discharged their duty in a very admirable manner and the suggestions have come for strengthening this.

Shri Ishaque Sambali went to the extent of saying that there should te a threemember Commission and there were other suggestions that regional commission should be set up in various areas with greater staff. We will take all these things into consideration and really strengthen the Commission's working so that more could be done

1 wish we could give a detailed and concrete report bit the main executive uuthority is the various States Governments. But I do not think that makes this Commission help'ess or important as one hon. Member put it. After all, the democratic process involves discussions; it involves persuasion, and conferences and meetings, and I do not think we should be so pessimistic if the results are not as quick as we sometimes want them to be. But the results that come out of the discussion or after convincing the State Governments are mach more stable, and $I$ am sure that the State Governments a'so realise the importance. State Governments have regional languages of their own ; they will have people speaking that language and living in other States, and they would certainly wish that pcople belonging to the minority languages in those areas also get the sams facilty. SJ, it is in the interests of the State Governments thernselves that the linguistics minorties should be given due production and due recognition because their own language.spenking people in other States also deserve and desire the same type of facilities.

1 cannot say that the State Governments are nit co-operating. They are cooperating, and if I hat the tims, I woals give tha figares to show hon the nu nber of schools in different States has incressed; the number of pupils and the number of teachers in minority languages has increased. The progress is there ; it is quite percepible and quite substantial. Bat it is not enough.

I would certainly admit that it has not been enough and a lot more remains to be done.

I am sure that the various suggestions put forward by the hon. Memhers would enable us with the assistance of the State Governments to see that the constitutional provisions and the decisions taken till now about the protection to be afforded to these minority languages would be implemented in every way so that when we come before the House next time, we should be able to give a picture of better implementation.

SHRI DASARATHA DEB (Tripura East): I have said that in certain areas the tribal people are concentrated. I have given the Santhals and Oraons, Tripuri in Tripura and some other tribes in Assam and Mantpur. I said that for the development of the tribal language in that region some regional body should be set up to deal with the tribal languages and develop them What is the reaction of the Government? I want a clear answer to that point.

SHRI RAM NIWAS MIRDHA: The development of the language is the responsibility of the Ministry of Education. I shall certainly pass on this suggestion to them. But the diffizulty will not be solved by the appointment of a local committee; the diffizulty is a'vait the script.

SHRI DASARATHA DEB: The script is there : we are using the Bengali script. There will be no difficulty,

SHRI RAM NIWAS MIRDHA : An exparimental school has been started where all these things about Tripura are being examined and full fledged instructions are given. In areas where Tripuri texchers are not av itiable, the texchers teach in Bengali and explain to the pupils in Tripuri. Ido not say it meets our requirements but some sort of instruations are given. As I sald an experimental school has been set up and that will give us soms idens how further to develop Trip.ri. He referred to the regional committee. I do not know if the regional councils that we are going to set up in the North-Eastern area could also take this up as one of its problems and study it in proper perspective. I am sure this will be
kept in view when this question is taken up.

MR. DEPUTY-SPEAKER : There are two substitute motions moved by Mr. Mohanty, Nos. 1 and 2. I shall put them to vote.

The question is :
'That for the original motion, the following be substituted, namely :
"This House, having considered the Eleventh Report of the Commissioner for Linguistic Minorities for the period 1st July, 1968 to 30th Junc, 1969, laid on the Table of the House on the 3 ist July, 1970, is of the opinion that the office of the Commissioner for linguistic Minorities be abolished as it has failed to properly investigate the problems of the linguistic minorities with a view to safegaurd their constitutional rights as contemplated in article 350B (2) of the Constitution." ' (1)
'That for the original motion, the following be substituted, namely :
"This House, having considered the Eleventh Report of the Commissioner for Linguistic Minorities for the period 1st July, 1968 to 30ih June, 1969, laid on the Tab'e of the House on the 31st July, 1970, is of opinion that-
(a) special efforts should be undertaken to safeguard the constitutional rights of the Oriya spenking minorities residing in Andhra Pradesh and Bihar ;
(b) the State Governments should insist upon knowledge of regional language as a prerequisite for entry into State services, in keeping with the Central Government's insistence for knowledge of the official language for entry into the Union Services.", (2).

## The motions ware megatived.

15.34 hrs

## STATUTORY RESOLUTION RE : CONTINUANCE OF PROCLAMATION IN RESPECT OF MYSORE

## THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move :

'That this House approves the continuance in force of the proclamation dated the 27th March, 1971, in respect of Mysore issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 25th November, 1971."

The House will recall the circumstances in which the Proclamation under article 356 of the Constitution had to be issued in relation to the State of Mysore on the 27th March, 1971. It was approved by this House on the 24th May, 1971 and by the other House on 25th May, 1971. In accordance with clause 4 of article 356 the Proclamation will remain in force till 24th November, 1971. It will be possible to revoke the Proclamation only after the elestions were held to the legislative assembly and a popular Government comes into office.

धी हुक्नम चा्व फद्यावाय (मुरेना) : अध्यक्ष महोल्वय, सदन में गएारूत्त नही है ।

MR. DEPUTY-SPEAKER : Let the Bell be rung.

Now there is quorum. He may continue.

SHRI K. C. PANT : I was saying that it would be possible to revoke the prosidemation only after elections are held to the Legislative Assembly and a popular Government comes into office. The Election Comhission has undertaken intensive revision of the electoral rolls which has been recently included in the State of Mysore. The Howse will agree that it will be appropriare to hold elections in Mysore at the time when elections are held to the other Legislatures in 1972. Therefore, revocation of the Proclamation in relation to that State will be possible only after February mext year. I have, therefore, come before the House with the request that a further extension of the


[^0]:    *Published in Gare te ol Indıa Extrandinary, Part II, Sectio 2, da'ed 18-11-71.

[^1]:    MOTION RE. ELEVENTH REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES-Contd.
    श्री हूसहीक ता न्भवी : उपाटयक्ष महोदय.

[^2]:    PROF NARAIN CHAND PARASHAR (Hitmirpur) Sur, the Eleventh Report of the Cammasioncr for Linguisic Minoritits brings to our vien ceitan important facuors and cortain facts of life, which are present on the Indian scene 1 have gone through some of the important sections of this report and I tow happy that there are factilies for the teaching of the languages of the minorities. I for one do not agree with the views extruesed by Mr, Dena and our friend from the Swatantre Party that the commission

